

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

CUSTOMS APPEAL NO: 85591 OF 2021

[Arising out of Order-in-Original No: 04/2021-22 dated 9TH April 2021 passed by the Principal Commissioner of Customs (General), Mumbai – I.]

O V Shipping Agencies
A35 Ashoka Complex, Ground Floor, Near MAFCO
Sector 18, Vashi, Navi Mumbai 400703

... Appellant

versus

Principal Commissioner of Customs (General)
New Customs House, Ballard Estate, Mumbai - 400001

...Respondent

APPEARANCE:

Shri Durgesh Nadkarni, Advocate for the appellant

Shri Ramesh Kumar, Assistant Commissioner (AR) for the respondent

CORAM:

**HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)**

FINAL ORDER NO: A/ 86858/2021

DATE OF HEARING:	20/09/2021
DATE OF DECISION:	20/09/2021

PER: CORAM

Learned Counsel for the appellant submits that the impugned order had suspended the licence of M/s O V Shipping Agencies and,

in accordance with the procedure prescribed in Customs Brokers Licensing Regulation, 2018, the suspension was continued. He submits that the enquiry proceedings had since commenced and that personal hearing has also been granted. Accordingly, he submits that the challenge to the impugned order of suspension is no longer of relevance.

2. We have heard Learned Authorised Representative.

3. Accordingly, in view of the submissions of Learned Counsel the appeal is dismissed as infructuous.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)